

IN THE COURT OF SUB-DIVISIONAL JUDICIAL MAGISTRATE (S), GOLAGHAT

PRC 212 of 2021

Section 323/451/34 of Indian Penal Code

STATE OF ASSAM

V

AJIT MUNDA & others.....ACCUSED

PRESENT: - SUNDEEP KASHYAP DAS, LL.M, A.J.S

SUB-DIVISIONAL JUDICIAL MAGISTRATE (S), GOLAGHAT

FOR THE PROSECUTION:

M. SAIKIA

.....ASSISTANT PUBLIC PROSECUTOR FOR THE STATE

FOR THE DEFENCE

A.K SHARMA, P. NEOG

.....ADVOCATE FOR THE ACCUSED

EVIDENCE RECORDED ON: -05.04.2021

ARGUMENT HEARD ON: -05.04.2021

JUDGMENT DELIVERED ON: -05.04.2021

JUDGMENT

BRIEF FACTS OF PROSECUTION'S CASE

1. On 07th day of April, 2017, the informant, Sri *RATAN MUNDA* has lodged an F.I.R stating inter alia that on 06.04.2017 at about 07:00 p.m., the accused persons committed trespass with *lathi* in their hands and assaulted his family members. As such, they sustained injuries. Hence, the informant filed this instant case for taking necessary action.

INVESTIGATION

2. On receipt of *ejahar*, the police registered a case *Dergaon P.S 245/2017*. After completion of investigation, the police submitted a charge-sheet for the offence under section 323/448/34 of Indian Penal Code (hereinafter referred to as 'IPC') against the accused person namely *AJIT MUNDA, BHONI MUNDA, DHORMENDRA MUNDA* and *LAMPU MUNDA*.

APPEARANCE OF THE ACCUSED PERSONS

3. The accused persons were called upon to enter trial and only *Ajit Munda, Lampu Munda Minakshi Munda @ Bhoni Munda* have completed their appearance, copies of relevant documents u/s 173 Cr.P.C were furnished to them in compliance with section 207 Cr.P.C.

ABATED

4. The Court vide order dated 12.03.2021 abated the case against the accused, Sri *Dhamendra Munda* on account of his death.

SUBSTANCE OF ACCUSATION

5. Considering the relevant documents and hearing both parties, substance of accusation u/s 323/451/34 of IPC have been stated to the accused persons to which they pleaded not guilty and claimed to be tried.

WITNESSES EXAMINED AND DOCUMENTS EXHIBITED

6. The prosecution has examined 4 (four) witnesses and exhibited no documents.

STATEMENT DEFENCE OF THE ACCUSED u/s 313 Cr.P.C

7. The examination of the accused persons have been dispensed with as there are no incriminating materials against them.

POINTS FOR DETERMINATION

a. Whether, on 6th day of April, 2017 at about 07:00 p.m., the accused persons, in furtherance of their common intention, committed house-trespass in order to commit assault the informant and his family members (victims) and thereby committed an offence punishable u/s 451/34 of IPC?

b. Whether, on said date and time, the accused persons, in furtherance of their common intention, voluntarily caused hurt to the victims by assaulting them with lathi and thereby committed an offence punishable u/s 323/34 of IPC?

DISCUSSION, DECISIONS AND REASONS THEREOF

EVIDENCE OF P.W.1, P.W.2, P.W.3 and P.W.4 [THE INFORMANT and VICTIM]

8. P.W.1, *RATAN MUNDA @ RATANA DHONOWAR*, P.W.2, *BOLU MUNDA HEMRANG*, P.W.3, *POMPI MUNDA* and P.W.4, *RINJU MUNDA* have deposed that they are informant and victim of this case. They have stated that they had lodged the case out of certain misunderstanding. At present, they do not want to continue the case.

CROSS-EXAMINATION

9. Defence declined to cross-examine the said witnesses.

JUDICIAL DETERMINATION

10. The standard of proof in criminal law is to prove the guilt of the accused beyond reasonable doubt. Basic allegations against the accused reveals from the brief facts of prosecutions' case as stated above. Question arises whether prosecution has been able to discharge the burden?
11. Prosecution manage to examine the primary witnesses in this case, i.e. the informant and victim. They have stated that they have amicably settled the matter with the accused persons. From the evidence that has been brought on record, it is seen that no offence has been made out against the accused persons under any section of law. Both parties are not at loggerheads anymore and further bear no animosity towards one another.

DECISION

The above points are decided in negative and goes in favour of the accused persons

ORDER

In view of the discussions made above and the decisions reached in the foregoing points for determination, it is held that the prosecution has failed to prove beyond reasonable doubt that the accused persons namely **AJIT MUNDA, BHONI MUNDA and LAMPU MUNDA** have committed the offence under section **323/451/34** of IPC as alleged and as such they are acquitted of the charge under section **323/451/34** of IPC and they be set at liberty forthwith.

Their bail bonds shall remain in force for another six months from today.

This judgment is given under my hand and seal of this court on this 05th day of April, 2021

The case is disposed of on contest.

SUNDEEP KASHYAP DAS

SUB-DIVISIONAL JUDICIAL MAGISTRATE (S)

GOLAGHAT

APPENDIX

LIST OF PROSECUTION WITNESS

P.W.1-Sri *RATAN MUNDA @ RATAN DHANOWAR*

P.W.2-Sri *BOLU MUNDA HEMRANG*

P.W.3-Smti *POMPI MUNDA*

P.W.4-Smti *RINJU MUNDA*

LIST OF DEFENCE WITNESS

DW- NONE

LIST OF PROSECUTION EXHIBITS/DOCUMENTS

NONE

LIST OF DEFENCE EXHIBITS/DOCUMENTS

NONE

SUNDEEP KASHYAP DAS

SUB-DIVISIONAL JUDICIAL MAGISTRATE (S)

GOLAGHAT